

ITEM NO.50

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No.2029/2018

(Arising out of impugned final judgment and order dated 27-07-2017 in CRLRC No. 1268/2016 passed by the High Court of Judicature at Madras)

K.RAVI

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ANR.

Respondent(s)

(IA No. 20170/2018 - EXEMPTION FROM FILING O.T. & IA No. 44523/2024 - EXEMPTION FROM FILING O.T.)

Date : 20-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. V. Elanchezhiyan, AOR
Mr. Padhmanabha Raja K R, Adv.
Mr. Shafik Ahmed, Adv.
Mr. N U Ahmed, Adv.

For Respondent(s)

Mr. Sidharth Luthra, Sr. Adv.
Mr. Sabarish Subramanian, AOR
Mr. C. Kranthi Kumar, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Mr. Naman Dwivedi, Adv.
Mr. Danish Saifi, Adv.
Mr. Sarathraj B, Adv.

Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Shakun Sharma, AOR
Ms. Pracheta Kar, Adv.
Mr. Aditya Sidhra, Adv.
Mr. Nadeem Afroz, Adv.
Mr. Dharmendra Kumar Pandey, Adv.
Ms. Aarjoo Rawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Though the Status Report has been sought to be filed along with Interlocutory Application No.181905/2024, the learned Senior counsel - Mr. Sidharth Luthra appearing for the State of Tamil Nadu states that there are some corrections which are required to be made therein.
2. He seeks time to file fresh Status Report.
3. List on 23-8-2024 high on board.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)